

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 605
IB-462(ND)/2020**

IN THE MATTER OF:

M/s. Sherwin Williams Coating Pvt. Ltd.

...PETITIONER

Vs.

M/s. Harsh Speciality Coating Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 17.02.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :

For the IRP

**:Mr. Dhamshyam Kantilal Patel,
IRP.**

ORDER

IA/553/2022.

This is an application under Rule 11 of NCLT Rules, 2016 on behalf of the Interim Resolution Professional Shri Dhanshyam Kantilal Patel alongwith affidavit.

We have gone through the contents of the application. The Corporate Debtor is subjected to CIRP in IB-3105/(ND)/2019 vide order dated 12.02.2021 in the matter of PPG Asian Paints Private Limited vs. Harsh Speciality Coating Private Limited. In the said matter Ms. Reshma Mittal is appointed as IRP, therefore the Section 9 Applicant in this matter may approach the IRP in the

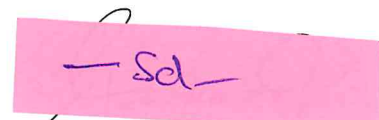
(Meenu)



above-said matter and the IRP is directed to entertain the claim as per law. One week's time is granted for filing the claim before IRP/RP Ms. Reshma Mittal and the IRP in IB-462(ND)/2020 is relieved from his duties and responsibilities as there cannot be two IRP/RPs for one Corporate Debtor. Shri Dhanshyam Kantilal Patel is exempted from making public announcement in Form A and also relived from the duties and responsibilities as IRP of the Corporate Debtor. The application is allowed.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)

(Meenu)